

States to assess the possibilities of creating employment during the Fourth Five Plan and Fifth Five Year Plan period; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) and (b) A statement is laid on the Table of the House.

STATEMENT

Central Government has not sent any team of representatives to assess the possibilities of creating employment during Fourth and the Fifth Five Year Plans. However, a Central Team headed by the Minister of State for Planning has so far visited Kerala Tamil Nadu, Mysore, Maharashtra, Gujarat, Rajasthan, Uttar Pradesh, Bihar and West Bengal with the limited purpose of discussing the proposals formulated by State Governments under the Half a Million Jobs Programme for educated unemployed during 1973-74. These schemes have been formulated on the basis of broad guidelines given to the State Governments by the Planning Commission.

The schemes are intended for implementation in 1973-74. They will no doubt have their effect in the Fifth Five Year Plan. The Central Team, however, is not assessing the larger question of employment opportunities during the Fifth Plan period.

RULES AND PROCEDURE IN P & T DEPARTMENT

176. SHRI DEBANANDA AMAT:

SHRI M. K. MOHTA:

SHRI CHANDRAMOULI JAGARLAMUDI:

SHRI K. C. PANDA:

SHRI SUNDAR MANI PATEL:

SHRI K. P. SINGH DEO:

SHRI LOKANATH MISRA:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are considering simplification of rules and procedures in the P&T Department;

(b) if so, the salient features thereof; and

(c) the progress made so far in this regard?

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA): (a) Yes, Sir.

(b) On the Postal side a Cell has been formed to study the procedures. The salient features of the study are:—

(i) Procedures for handling of mails from despatch to delivery;

(ii) Procedures for the booking and payment of MOs;

(iii) Procedures for the booking and delivery of registered and parcel mail; and

(iv) Procedures in the Sub-Account and Treasury Departments of the Post Offices.

(c) Based on the study in the last seven months some procedures have been simplified. They are:—

Orders issued :...

(i) Printing of advance work papers in RMS.

(ii) Discontinuance of unnecessary air bags which will not connect the day's delivery after receipt at the office of delivery.

(iii) All bulk postings should be accepted at the counter.

(iv) Multi-purpose counters to eliminate queues in post offices.

(v) Printing of particulars of due mails in registered abstracts in POs.

(vi) Evolving a proper pattern of sorting.

(vii) Prescribing a standard for closing of bags.

(viii) Dispensing with addressee's receipt in respect of registered letters and registered parcels and instead taking addressee's signature in the delivery slip itself in offices where the delivery slip system is in vogue.

fix) Abolition of monthly abstract of branch office transactions.

SHIFTING BY PHILIPS (INDIA) LTD., FROM WEST BENGAL

177. DR. R. K. CHAKRABARTI:
SHRI K. B. CHETTRI:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether Government have gone into the charges brought by the West Bengal Government against Philips (India) Ltd. for unauthorised shifting of licensed capacity from Calcutta;

(b) whether it is also a fact that certain officials in Directorate General of Technical Development are trying to stall the investigation against this firm; and

(c) if so, what action Government propose to take against these officials?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) West Bengal Government had brought to the notice of Government certain allegations against M/s. Philips (India) Ltd. which, *inter alia*, included alleged unauthorised shifting of licensed capacity from Calcutta. The matter is being looked into.

(b) and (c) The allegations relating to the alleged unauthorised shifting of capacity from Calcutta had not been referred to the Directorate General of Technical Development and, therefore, the question of D.G.T.D. officials trying to stall an investigation into these allegations does not arise.

फिल्मों के सेंसर सम्बन्धी वर्तमान कानून में सुधार

178. श्री ओडम् प्रकाश त्यागी : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार यह धन्यवाद करती है कि फिल्म सेंसर बोर्ड के वर्तमान नियम गान्धी फिल्मों के उत्पादन तथा प्रदर्शन को रोकने में असमर्थ रहे हैं,

(ख) यदि हाँ, तो क्या सरकार फिल्म सेंसर बोर्ड सम्बन्धी वर्तमान कानून तथा प्रक्रियाओं में सुधार करने का विचार रखती है ताकि देश में जनहितार्थ अच्छी फिल्मों के उत्पादन को प्रोत्साहन मिल सके; और

(ग) यदि नहीं तो उसके क्या कारण हैं ?

REFORMS IN THE PRESENT LAW OF CENSORING FILMS

178. SHRI O. P. TYAGI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government feel that the present rules of the Film Censor Board have failed to check the production and screening of unseemly films;

(b) if so, whether Government propose to introduce reforms in the present law and the procedures of the Board of Film Censor so as to encourage production of good films in the country which may be in public interest; and

(c) if not, what are the reasons therefor?

सूचना और प्रसारण मंत्रालय में उपस्थित (श्री धर्मवीर सिंह) : (क) से (ग) जी, नहीं । चलचित्र अधिनियम, 1952 तथा उसके अन्तर्गत बने नियमों में इस प्रकार की प्रवृत्तियों को रोकने के लिये व्यापक मांग दर्शक बातों की व्यवस्था है और इनको अधिक दृढ़ता से लागू किया जा रहा है । इसके अतिरिक्त स्थिति में सुधार करने के लिये फिल्म उद्योग का सहयोग मांगा गया है । जहाँ तक प्रोत्साहन सम्बन्धी पक्ष का सम्बन्ध है, फिल्म वित्त निगम अच्छी और सोद्देश्य फिल्मों बनाने के लिये सफलतापूर्वक प्रोत्साहित कर रहा है ।

[English translation.